

(b) whether properties of the joint family of the Bangladesh minorities have also been declared as enemy property if any of its members was found to have migrated to India;

(c) whether properties in Bangladesh which belonged to the migrants from former East Pakistan are being forcibly seized by the Government and some anti-minority public;

(d) if so, whether such developments are against the principles of Nehru-Liaquat Pact of 1950 and the Agreement reached between India and Bangladesh after later's liberation in 1971; and

(e) if so, details of the facts thereabout and the diplomatic steps taken by Government against the measures of the Bangladesh Government in regard to migrant's properties ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VERMA) : (a) and (b). No Sir. However, the properties taken over by Government of Pakistan as Enemy Property were vested in Government of Bangladesh by Ordinances issued by that Government in 1974.

(c) The Government have received unconfirmed reports and complaints on this.

(d) and (e). This matter was taken up in general terms by India in official level talks with Bangladesh. However there is as yet no inter-governmental agreement between the two countries on the question of such properties.

Construction of Central and Regional office Building of E.P.F. Organisation

5278. SHRI MANOHAR LAL : Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state :

(a) whether a sum of Rs. 7 lakhs were paid to the Works and Housing Ministry for a plot at Fire Brigade Lane, Barakhamba Road, New Delhi for construction of Central Office and Regional office Building of the E.P.F. Organisation in 1968-69;

(b) whether the Central Office expend a sum of Rs. 27,000/- for demolishing the structure on the plot and a sum of Rs. 16,000/- were charged as ground rent but the plot was not handed over to the Organisation and the money was paid without any interest; and

(c) if so, why and how the E.P.F. Organisation has been forced to bear the loss of such huge amount and what action Government propose to take to restore the plot and how much time it will take ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VERMA) : (a) A sum of Rs. 6,37,002.00 was paid to the Ministry of Works and Housing in August, 1970 as premium for a plot of land in Barakhamba Lane, New Delhi.

(b) In addition to the premium amount paid for the land, a sum of Rs. 27,379/- was paid towards cost of 2 old bungalows at the land. Out of Rs. 27,379/- a sum of Rs. 10,055 was realised by disposing material of bungalows. A sum of Rs. 31,850.10 was also paid towards ground rent for two years for the period 5-8-1970 to 4-8-1972, i.e. at the rate of Rs. 15,925.05 per annum.

The plot of land was handed over to the Employees' Provident Fund Organisation on 12-2-1971. The allotment was cancelled by the Ministry of Works and Housing in March, 1973 and possession of the land was taken back by them on 30-6-1973.

The amount of premium was refunded without interest.

(c) The Employees' Provident Fund Organisation claimed interest for the period for which the money remained with the Government at 7% per annum and other expenses, but the claim was rejected by the Ministry of Works and Housing.

Retrenchment of Family Welfare (Social) workers attached to C.G.H.S.

5279. SHRIMATI MRINAL GORE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government have issued circulars for the retrenchment of Family Welfare (Social) workers attached to C.G.H.S. ;

(b) if so, how many such workers have been retrenched ; and

(c) steps taken to provide them with alternative employment ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN) : (a) No, Sir.

(b) and (c). Do not arise.